

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O. A. NO. 1144/90

New Delhi, 5.8.1994

CORAM :

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

THE HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Ms. Manju Vohra,
Casual Typist, RCP Depot,
Air Force Station,
Defence Ministry,
Palam, New Delhi.

... Applicant

By Advocate Shri S. K. Sawhney

Versus

1. Union of India through
Secretary, Ministry of
Defence, Seva Bhawan,
New Delhi.

2. Commanding Officer,
RCP Depot, Ministry of
Defence, Air Force Station,
Palam, New Delhi-110010.

... Respondents

By Advocate Shri Madhan Panikar

O R D E R (ORAL)

Shri S. R. Adige, Member (A) -

The applicant, Ms. Manju Vohra, was engaged as a casual Typist in the R.C.P. Depot, Air Force Station, Palam, New Delhi, w.e.f. 11.6.1987 on daily wages, and her services were extended from time to time with intervening breaks. She was finally disengaged on 27.3.1990. According to her, she was disengaged because she had continuously represented to the respondents for regularisation and for payment of wages for the period 1.9.1988 to 18.12.1988 when they had allegedly kept her out from job. She has prayed that the respondents be directed to continue her as Typist and pay her wages for the period 1.9.88 to 18.12.88.

2. The respondents state that she was engaged as Typist on daily wages having regard to the work load and was disengaged when there was not sufficient work for her. They have denied that in spite of the availability of work, she was laid off whereas other casual Typists continued to be retained.

3. The applicant was appointed as a daily rated Typist and can claim wages only for the number of days she actually worked. As she did not actually work for the period from 1.9.1988 to 18.12.1988, she cannot claim wages for this period. As regards her continuance as Typist, Shri Panikar, learned counsel for the respondents submitted very justly and fairly that subject to the availability of work, her claim to be re-engaged as a daily rated Typist would be considered in preference to freshers and others with lesser over-all length of service.

4. We note the statement made by the learned counsel for the respondents at the Bar and dispose of this application accordingly. No costs.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

Anjali Adige
(S. R. Adige)
Member (A)

/as/